

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**COURT-V**  
**(Division Bench)**

**Item No.-105**

IB-1529/ND/2019  
New IA/3600/2024

**IN THE MATTER OF:**

M/s. COL. C.D Sharma (Retd.) & Ors.

**....Applicant**

**Vs.**

M/s. Orior Developers and Infrastructure Pvt. Ltd.

**.....Respondent**

**SECTION**

U/s 7 IBC CIRP

**Order delivered on 22.07.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,**  
**HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

For the Respondent :

For the RP : Mr. Iswar Mohapatra, Adv.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**New IA/3600/2024:-**

This is an application filed under Section 60(5) of the IBC, 2016 seeking condonation of delay in filing the claim by the Applicant before the Resolution Professional. Heard the Applicant in person. Ld. Counsel on behalf of RP is also present on the basis of advance notice and accepts notice for filing reply to this application. Reply be filed within a period of 2 weeks. List the matter on **27.08.2024.**

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**